

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION Nos. 22965, 23585 AND 23586 OF 2020

WRIT PETITION NO: 22965 OF 2020

Between:

Mariyam Fatima, D/o. Arshad Husain Chanda, Aged about: 17 years, Occ. Student, Rep. by her natural guardian father Sri. Arshad Hussain Chanda, S/o. Amjad Hussain Chanda, Aged about. 52 years, Occ. Business, R/o. H. No. 11-6-845/1 to 845/9, Flat No. 204, B Block, YS Residency, Khairatabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not allowing the petitioner to upload her application for second phase counseling for admission into MBBS / BDS courses for the academic year 2020-21 under Management B and C (NRI) as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application for second phase counseling for admission into MBBS / BDS courses under Management B & C (NRI) for the academic year 2020-21 in the interest of justice.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to consider and allow the petitioner to upload her application in the online for second phase counseling for admission into MBBS / BDS courses under Management B and C (NRI) for the academic year 2020-21, pending disposal of the main Writ Petition in the interest of justice.

WRIT PETITION NO: 23585 OF 2020**Between:**

Taaha Mariam, D/o.Mohammed Imtiazuddin, Aged about: 18 years, Occ. Student, R/o. H. No.1-4-125/786, Adarsh Nagar, Nirmal, Adilabad District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University, of Health Sciences. Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not allowing the petitioner to upload her application for Second Round / Mop-up Round of counseling for admission into MBBS / BDS courses for the academic year 2020-21 under Management B and C (NRI) as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application for Second Round / Mop-up Round of counseling for admission into MBBS / BDS courses under Management B and C (NRI) for the academic year 2020-21 in the interest of justice.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to consider and allow the petitioner to upload her application in the online for Second Round / Mop-up Round of counseling for admission into MBBS / BDS courses under Management B and C (NRI) for the academic year 2020-21, pending disposal of the main Writ Petition in the interest of justice.

WRIT PETITION NO: 23586 OF 2020**Between:**

Maliha Muneer Ahmed, D/o. Muneer Ahmed, Aged about: 18 years, Occ. Student, R/o. H. No.9-4-77/A146, Al Hasnath Colony, Tolichowki, Golconda, Hyderabad.

...PETITIONER**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not allowing the petitioner to upload her application for Second Round / Mop-up Round of counseling for admission into MBBS / BDS courses for the academic year 2020-21 under Management B and C (NRI) as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application for Second Round / Mop-up Round of counseling for admission into MBBS / BDS courses under Management B and C (NRI) for the academic year 2020- 21 in the interest of justice.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to consider and allow the petitioner to upload her application in the online for Second Round / Mop-up Round of counseling for admission into MBBS / BUS courses under Management B and C (NRI) for the academic year 2020-21, pending disposal of the main Writ Petition in the interest of justice.

**Counsel for the Petitioner in all the Writ Petitions: SRI L. RAM SINGH,
REPRESENTING SRI MIRZA SHAH NAJIB BAIG**

**Counsel for the Respondent No.1 in all the Writ Petitions:
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 in all the Writ Petitions:
SRI A. PRABHAKAR RAO, S.C. FOR KNRUHS**

The Court made the following: COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition Nos. 22965, 23585 and 23586 of 2020

COMMON ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L. Ram Singh, learned counsel represents Mr. Mirza Shah Nawaz Baig, learned counsel for the petitioners.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petitions has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petitions are dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed.

There shall be no order as to costs.

SD/- N. SRIHARI
ASSISTANT REGISTRAR
SECTION OFFICER

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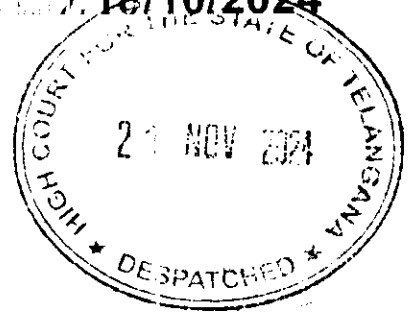
To,

1. One CC to SRI MIRZA SHAH NAWAZ BAIG, Advocate [OPUC]
2. Two CCs to GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUIS [OPUC]
4. Two CD Copies

MP
LS


HIGH COURT

DATE: 18/10/2024



COMMON ORDER

W.P. Nos. 22965, 23585 AND 23586 OF 2020

**DISMISSING THE WRIT PETITIONS
AS INFRACTUOUS
WITHOUT COSTS**

⑦
08/11/24
OK